IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

Appeal No.257/2017

In the matter of:

Pr. Commissioner of Income Tax, Delhi-6

.. PETITIONER

Vs.

ROC in the matters of Nidhi Garments

.. RESPONDENT

SECTION:

Under Section 252 (1) & 252 (3)

Order delivered on 12.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Mr. Zoheb Hossain, Advocate

Sr. Standing Counsel for Revenue

For the Respondent/Corporate Debtor :-

For the Intervener

: Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Sr. Standing Counsel for Revenue / Income tax Department is present. Ld. Company Prosecutor is also present for ROC and seeks a week's time finally to file its observations/take instructions from the ROC.

Taking into consideration the same, two weeks time is granted finally.

List on 28.2.2018.

(R. VÄŔADHARAJAN) MEMBER (JUDICIAL)

- 50/-

Surjit 12.2.2018